

**In the National Company Law Tribunal, Jaipur**

**Item No. 139**

**CP No. 10/59/2017**

**TA No. 41/2018**

**UNDER SECTION 58/59 OF COMPANIES ACT, 2013**

**In the matter of:**

**Mahesh Kumar Jalan**

**.....Applicant/Petitioners**

**VS.**

**M/s Prestige City Developers Pvt. Ltd.**

**.....Respondent**

**Order delivered on 05.04.2019**

**CORAM**

**DR. DEEPTI MUKESH,**

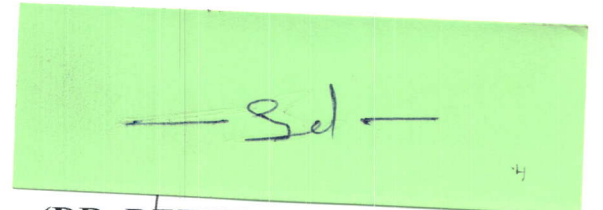
**HON'BLE MEMBER (JUDICIAL)**

For Petitioner (s) : Amol Vyas, Adv.

For Respondent(s) : Ankit Jain, AR

**ORDER**

The learned counsel for the respondent states that the main counsel is in personal difficulties and he seeks time to comply with the order dated 14.03.2019. Last chance to comply the order dated 14.03.2019 within two weeks. Fix the matter on 03.05.2019.



**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**